

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Chief Justice's Secretariat)

Subject: Appointment of Ms. Ulfat Mushtaq D/o Late Shri Mushtaq Ahmad Shah (Ex Orderly), R/o- Babagund Bugroo, Tehsil- Khansahib, District- Budgam on compassionate ground under Jammu & Kashmir Rehabilitation Assistance Scheme – 2022.

O R D E R

No: 1262 of 2026/Psy Dated: 12/08/2026

Sanction is hereby accorded to the temporary appointment of **Ms. Ulfat Mushtaq**, D/o Late Shri Mushtaq Ahmad Shah (Ex Orderly in the Court of Special Mobile Magistrate, Budgam), R/o- Babagund Bugroo, Tehsil- Khansahib, District- Budgam, against a District Cadre post of **Orderly in the Pay Level SL-1 (14800-47100), under Open Category** on compassionate grounds, in terms of Jammu & Kashmir Rehabilitation Assistance Scheme – 2022, as amended and is placed at the disposal of Pr. District & Sessions Judge, Srinagar for her posting against an available vacancy in the District.

Her appointment is, however, subject to the following conditions:

- i) *The appointee shall join before the Principal District & Sessions Judge, Srinagar, within a period of 21 days from the date of issuance of this order, who shall get all the testimonials and character/antecedents of the appointee verified from the concerned authorities;*
- ii) *The appointee shall give an undertaking in the shape of an affidavit duly attested by a Judicial Magistrate 1st Class to the effect that in case adverse report about her character and antecedents is received from the Police/CID, to whom a reference shall be made by the concerned Presiding Officer, her appointment shall be deemed cancelled ab-initio and she shall have no claim on her appointment;*
- iv) *The salary of the appointee shall not be drawn and disbursed unless a satisfactory report in respect of (i) & (ii) above is received.*

By order of Hon'ble the Chief Justice (Acting).


(M. K. Sharma)

Principal Secretary to,
Hon'ble the Chief Justice

No: 1494-01/Psy-714 Dated: 12/08/2026

Copy to :

1. Registrar General, High Court of J&K and Ladakh for information.
2. Registrar Vigilance, High Court of J&K and Ladakh for information.
3. Pr. District & Sessions Judge, Srinagar & Budgam for information and n/a.
4. Chief Accounts Officer, High Court of J&K and Ladakh for information.
5. CPC e-Court, High Court of J&K and Ladakh, for uploading the same on High Court website.
6. Incharge Librarian, High Court of J&K and Ladakh, Srinagar/Jammu for keeping the record.
7. Ms. Ulfat Mushtaq, D/o Late Shri Mushtaq Ahmad Shah (Ex Orderly), R/o- Babagund Bugroo, Tehsil- Khansahib, District- Budgam for compliance.
8. Order Book.


Principal Secretary to,
Hon'ble the Chief Justice